

DIVISION BENCH  
COURT - I

P-112

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/59(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	INDIA REBAR SOLUTIONS VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance(via video conference/physically)**

For Operational Creditor

Mr. Vinay K Jain, Adv.  
Ms. Pallavi Tikariha, Adv.  
Ms. Mohana Sharda, Adv.

For the Corporate Debtor

Mr. Shaunak Mitra, Adv.  
Mr. Snehashis Sen, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. When this petition was taken up Ld. Counsel has been pointed out that this petition is barred by limitation. In column 2 at page 17 date of default is categorically mentioned to the 22.02.2016. Whereas this petition was filed on 06.03.2023. This petition is accordingly dismissed as barred by limitation.
3. File be consigned to the record.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**